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(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) and (b) It is endeavoured to open the Jawahar Navodaya Vidyalaya in each District of the State subject to provision by the State Government of 30 acres of suitable land free of cost alongwith rent free suitable temporary accommodation for initial establishment of JNV, till Samiti constructs its own Vidyalaya Complex on the permanent site, and availability of financial resources. Out of existing 13 Districts in the State of Arunachal Pradesh, JVs have already been set up in 9 Districts. In respect of remaining Districts, namely East Slang, West Kameng, Upper Slang and Itanagar (Papumpara), opening of JNVs depends upon receipt of suitable proposals from the State Govt., fulfilling the requirements of the Samiti.

Enforcement powers to National Commission for Women

3751. SHRI R.S. GAVAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to provide enforcement powers to National Commission for Women, in place of recommendatory powers;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the details of the main recommendations made by the National Commission for Women so far; and

(e) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) No, Sir.

(b) Does not arise.

(c) The National Commission for Women under Section 10(1) of the National Commission for Women Act, 1990 is already empowered, *inter alia* to:—

- investigate and examine all matters relating to the safeguards provided for women under the Constitution and other laws;

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- take up the cases of violation of the provisions of the Constitution and of other laws relating to women with the appropriate authorities;
- look into complaints and take *suo-moto* notice of matters relating to deprivation of women's rights etc.

Further, as per Section 10(4) of the Act, the National Commission for Women while investigating any matter referred to above have all the powers of a Civil Court trying a suit and, in particular summoning and enforcing the attendance of any person from any part of India and examining him on oath.

(d) and (e) Action taken reports in respect of recommendations contained in the Annual Reports of the National Commission of Women have already been laid in the Parliament as indicated below:---

Year of Report	No. of recommen- dations	Date of laying the Annual Report together with Action Taken Report on the Table of the Parliament.
1992-93	43	25.8.1995
1993-94	17	16.5.1997
1994-95	89	18.12.1998
1995-56	99	20.12.1999*

* Only in Lok Sabha.

[28 April, 2000]

Historical Inaccuracies in the NCERT Books

3752. SHRI EDUARDO FALEIRO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to a report which appeared in the Hindustan Times of 19th December, 1999, titled "Saffron generation";

(b) whether it is a fact, as stated in the report, that a Hindi textbook brought out by NCERT abounds in historical inaccuracies;

(c) whether, even after numerous inaccuracies were brought to the notice of Director, the book is being reprinted by NCERT; and

(d) if so, the reasons therefor?